



**Central Administrative Tribunal
Principal Bench**

O.A. No. 971/2015

This the 4th day of December, 2019

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Chander Sekhar, aged 47 years,
S/o Sh. Nathu,
Working as Loco Pilot Goods,
Northern Railway, Moradabad,
R/o Gyatri Nagar, Line Par, Behind GRP line,
Moradabad (UP).

...Applicant
(By Advocate: None)

VERSUS

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi
2. The Divisional Railway Manager,
Northern Railway, Moradabad (UP)

...Respondents

(By Advocate: Sh. Shailender Tiwari)

ORDER (Oral)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J):

There was no representation on behalf of the applicant, even on revised call. Learned counsel for respondents is present.

2. The order sheet shows that on previous date, i.e., on 31.10.2019 also, none had appeared on behalf of the applicant. However, in the interest of justice, a last



chance was given to the applicant with a condition that no further opportunity shall be granted to either of the parties.

3. In view of the above, this OA is dismissed in default on the part of the applicant.

(Pradeep Kumar)
Member (A)

/akshaya/

(Justice Vijay Lakshmi)
Member (J)